

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN

ZONE BENCH AT KOLKATA

Original Application No. 126/2025/EZ

In the matter of :

Santosh Singh

..... Applicant

Versus

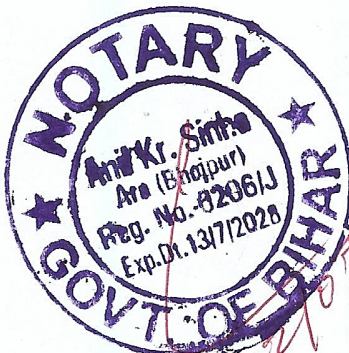
The State of Bihar & Ors.

..... Respondents .

126/2025/EZ
02/07/2026

INDEX

<u>Sl.no.</u>	<u>Particulars</u>	<u>Annexure</u>	<u>Page No.</u>
1.	Counter Affidavit on behalf of Respondent no. 5		1-05
2.	Copy of the detailed measurement report of Anchal Amin	P/1	06-07
3.	Copy of Khatiyaan of the land in question.	P/2	08-10



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH AT KOLKATA

Original Application No. 126/2025/EZ

In the matter of :

Santosh Singh

..... Applicant

Versus

The State of Bihar & Ors.

..... Respondents .

**Counter Affidavit on Behalf of Respondent No. 5 ,i.e. Circle Officer, Sandesh
Bhojpur , Bihar .**

I Navneet Kumar Sinha , s/o Late Kamal Kumar Sinha , aged about 30 years,
by occupation – Government Service, presently posted as Revenue Officer,
having its Office at Circle Office Sandesh Bhojpur, 802164, do hereby
solemnly affirm and state on oath as under :

1. That I have made myself acquainted with the facts and circumstances of
the Original Application filed by the applicant and I have thoroughly gone
through all the documents pertaining to the subject matter of this instant
case. That I am duly authorized on behalf of Respondent No. 5 (shall be
referred as answering respondent hereinafter) . I am competent to swear
this Counter affidavit on behalf of the Answering Respondent and the
contents herein are based on my personal knowledge, information
derived from official records and legal advice received which I verily
believe to be true and correct.
2. That this counter affidavit is being filed in response to the Original
Application No. 126/2025/EZ filed by the Applicant , Mr. Santosh Singh ,
and pursuant to the order dated 06th April 2026 passed by this Hon'ble
Tribunal directing the Answering Respondent to file its reply/response.

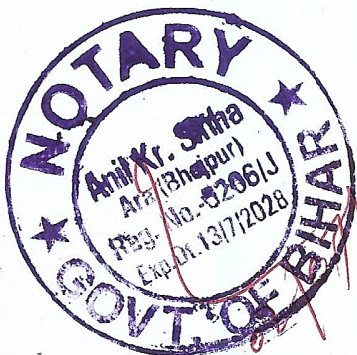


3. That as per the order of Hon'ble NGT, Eastern Zone Bench , Kolkata , court no.1 dated 07.08.2025 in the present Original application , counter affidavit on behalf of the respondent no.4 i.e. District Magistrate, Bhojpur has been filed on 19/11/2025.
4. That during hearing the Hon'ble Tribunal has sought the detailed report of Anchal Amin which has been annexed as Annexure R/4 in the above mentioned counter affidavit.
5. That in compliance of the above direction of the Hon'ble Tribunal the detailed report of Anchal amin and the revisional survey Khatiyani of the land in question has been annexed herewith as **Annexure-P/1** and **Annexure -P/2** respectively to this counter affidavit.
6. That as per the anchal amin report dated 23.5.2025 the particulars of the land in question is as follows :-

Mouza	Khata no.	Khesra no.	Area
Nasratpur	567	2035,2039	20 Decimel, And 44 decimel

The Anchal amin has made the measurement and reported that Lavkush Singh and others have encroached total 4.35 decimel (118.6 feet by 16 feet) area of comprising Khesra no. 2035 and 2037 by filling soil to make a kacha road . The encroached part and measurement of the same has been shown in the Nazri Naksha submitted by the Anchal amin .

7. That the said encroachment has been removed completely by the encroachers themselves on 17/10/2025 and the photographs of the site after removal of encroachment have been attached as Annexure R/8 of the above mentioned counter affidavit filled by the respondent no.4 .
8. That the Answering Respondent reserves its right and seeks leave of this Hon'ble Tribunal to file such additional affidavit, supplementary documents, clarifications, or rejoinders as may become necessary in the course of the present proceedings, or as may be directed by this Hon'ble Tribunal in the interests of complete and effective adjudication of the environmental issues raised herein. The Answering Respondent



undertakes to promptly comply with any further directions that may be issued by this Hon'ble Tribunal and to provide any additional information or material that may be required for the proper disposal of the present matter .

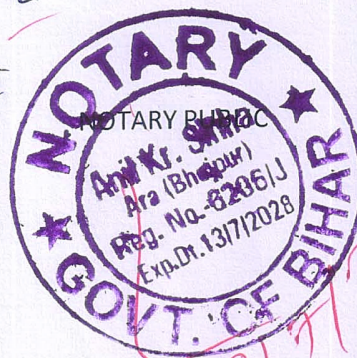
9. That the answering respondent is fully committed to the conservation and protection of environment within its jurisdiction and has been taking all necessary steps within its powers to prevent any illegal activities that may adversely affect the residents of the said area.
10. That the answering respondent states and submits that they are ready and willing to abide by the orders/directions made by this Hon'ble Tribunal and has taken all possible steps to comply with the directions of the Hon'ble Tribunal and will continue to coordinate with appropriate regulatory authorities for environmental protection.
11. I state that the statements contained in paragraphs no. 1 to 10 are true to the best of my knowledge and belief, those made based on the records which I verily believe to be true and the rest are my humble submissions before this Hon'ble Tribunal .

Narain Kumar Anha
Deponent. 02/07/2026

Prepared in my office
& identified by me

Advocate

BEFORE ME



VERIFICATION

Verified at Bhojpur, Bihar by the deponent above named on this the 2nd day of July, 2026 and say that the contents of this affidavit made in paragraph nos. 1 to ~~19~~ ²⁰ are true to my knowledge and information derived from records which I verily believe to be true and the rest are my respectful submissions before this Hon'ble Tribunal.



Narain Kumar
DEPONENT.
02/07/2026

Signature of the deponent
A K Singh
02/07/2026

-X-

सेवा में,

श्रीमान् अंचलाधिकारी
संदेश भोजपुर

विषय - भूमि मापी का प्रतिवेदन देने के संबंध में। मौला-जसरपुर
खेता सं 564 खेता सं 2035, 2039 रकबा - 2035 हे 4450

आपांक - 438 दिनांक - 23.05.25

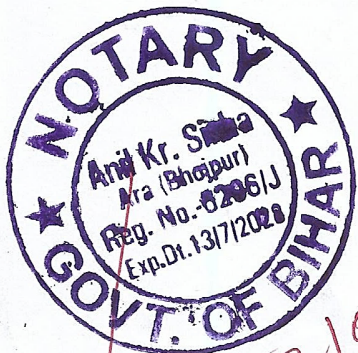
महोदय,

भवदीय के आदेशानुसार उपरोक्त विषय जो स्थितियान में
सही पाया गया है कि मापी हेतु स्थल पर उपस्थित हुआ।
सर्वे नक्शा (1940-41 ई०) का अवलोकन कर सरजमीन का मिलान
करते हुए भुक्तिकल कायम किया गया।
मापी के क्रम में पाया गया कि खेता सं- 2035 एवं खेता सं-
2039 के मध्य खेता सं- 2034 के कुछ भूभाग पर लक्ष्मण सिंह
कोरह द्वारा पूर्व से मिट्टी भरकर रास्ता बनाया गया है जो
अतिक्रमण के रूप में है जिसे नजरी नक्शा में दूसरे पृष्ठ पर
दृशीया गया है एवं अतिक्रमणकारी अतिक्रमित भूमि एवं क्षेत्र
का विवरण निम्नवत् है:-

अतिक्रमणकारी व्यक्ति	खेता सं-	खेता सं-
का नाम - लक्ष्मण सिंह कोरह	564	2035, 2039

लंबि - 118.6' (पुर्व से पश्चिम) विस्तीर्ण - 16'
चौं - 16'

होना 118.6' x 16'
= 1898.6 वर्गफिट
कुल रकबा - 4.35 ही०



02/09/2025

अतिरिक्त
अंचल अधिकारी संदेश
भोजपुर

आदित्य राज
अंचल अधिकारी
संदेश, भोजपुर

23/05/2025
R.O. Bardsaha

23.05.25

✱

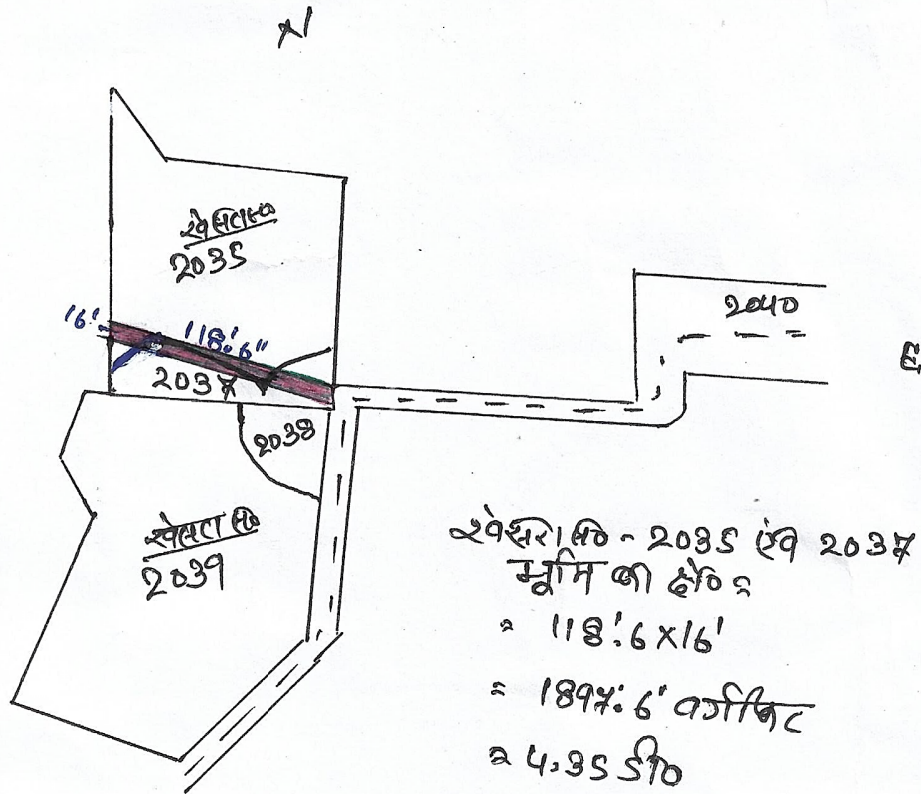
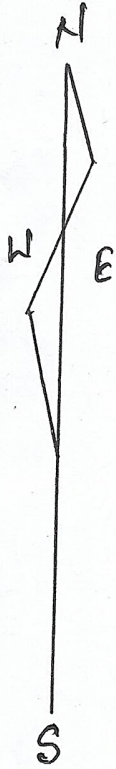
गजरी नक्शा

दिनांक - 02/06/25

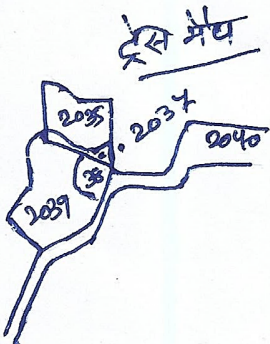
मौजा - गसरपुर
 राजस्व थाना - आरती
 अंचल - संदेशी
 खसू - 1980-81 डी

स्वीकृति नक्शा

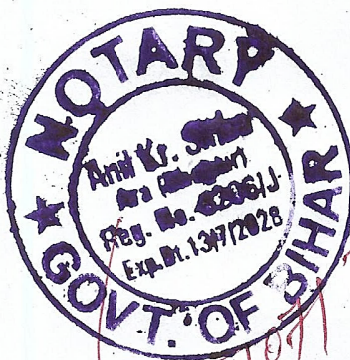
R.S



खेसला की - 2035 एवं 2039 अतिक्रमित
 भूमि का क्षेत्र
 = 118'6" x 16'
 = 1894.6 वर्ग फीट
 = 4.35 डी



उमेश कुमार
 अंचल अमीन (संदेशी)
 गजपुर



आदित्य राज
 अंचल अमीन
 संदेशी गजपुर

23-05-25

- ✕

Annexure P/2 90



राजस्व एवं भूमि सुधार विभाग

बिहार सरकार

अधिकार अभिलेख

रैयत का नाम: अनावाद सर्व साधारण
पिता/पति का नाम: "
निवास स्थान: "
जाति: राजस्व थाना
नंबर: 187

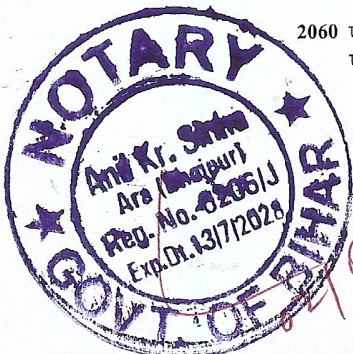
जिला : (29) भोजपुर अंचल : (8) सन्देश
मौजा : (540) नसरतपुर

** स्तंभ 11: लगान/बेला नकदी खेतों के निस्वत शर्तें, कब्जा लिखो (१) ठहराया हुआ मुनासिब लगान
अगर कोई हो
लगान अलावे शेष (२) तरीका ठहराने लगान वो शरायत अगर होले होले बढ़ता हो (३) खास शर्तें शेष
अगर कोई हो

खाताधारी सं.: 2901080540000558

खाता नंबर	रैयत का नाम*	खेसरा नंबर	खेत चौहदी	किस्म जमीन	रकबा			दखल, दखल का स्वरूप	हाकिम के तहकीकात मुताबिक लगान एवम सेस	**	नवैयत गैर दखलदार रैयत के कब्जे की मुद्दत	परिवर्तनो को दर्ज करने का आदेश का सारांश, ज्ञापन और तिथि आदेश देने वाले पदाधिकारी का पदनाम	नवैयत / जमाबंदी नं.
1	2	3	4	5	6	7	8	9	10(र)	11(र)	12	13	14
567		664	पू.- प.- उ.- द.-	रास्ता	0	84	0		0	0			कायमी 0
		1108	पू.- प.- उ.- द.-	रास्ता	1	56	0		0	0			कायमी 0
		1459	पू.- प.- उ.- द.-	रास्ता	1	32	0		0	0			कायमी 0
		1945	पू.- प.- उ.- द.-	गड्डा	0	54	0		0	0			कायमी 0
		✓ 2035	पू.- प.- उ.- द.-	गड्डा	0	26	0		0	0			कायमी 0
		✓ 2037	पू.- प.- उ.- द.-	गड्डा	0	7	0		0	0			कायमी 0
		✓ 2039	पू.- प.- उ.- द.-	गड्डा	0	44	0		0	0			कायमी 0
		2040	पू.- प.- उ.- द.-	गड्डा	0	62	0		0	0			कायमी 0
		2060	पू.- प.-	कब्रिस्तान	0	46	0		0	0			कायमी 0

जिला : (29) भोजपुर, अंचल : (8) सन्देश, मौजा : (540) नसरतपुर, खाता नंबर : 567, खाताधारी सं.: 2901080540000558



- ✱ -

91

1	2	3	4	5	6	7	8	9	10(र)	11(र)	12	13	14
		उ.- द.-											
2065	पू.- प.- उ.- द.-	कब्रिस्तान	0	8	0				0	0			कायमी 0
2121	पू.- प.- उ.- द.-	गड्डा	0	98	0				0	0			कायमी 0
2136	पू.- प.- उ.- द.-	रास्ता	0	3	0				0	0			कायमी 0
2196	पू.- प.- उ.- द.-	रास्ता	0	7	0				0	0			कायमी 0
2198	पू.- प.- उ.- द.-	रास्ता	0	8	0				0	0			कायमी 0
2302	पू.- प.- उ.- द.-	गड्डा	0	30	0				0	0			कायमी 0
2361	पू.- प.- उ.- द.-	रास्ता	0	6	0				0	0			कायमी 0
2381	पू.- प.- उ.- द.-	रास्ता	0	12	0				0	0			कायमी 0
2506	पू.- प.- उ.- द.-	रास्ता	1	61	0				0	0			कायमी 0
2507	पू.- प.- उ.- द.-	कब्रिस्तान	0	4	0				0	0			कायमी 0
2513	पू.- प.- उ.- द.-	रास्ता	0	14	0				0	0			कायमी 0
2846	पू.- प.- उ.-	रास्ता	1	61	0				0	0			कायमी 0



जिला : (29) भोजपुर, अंचल : (8) सन्देश, मौजा : (540) नसरतपुर, खाता नंबर : 567, खाताधारी सं.: 2901080540000558

1	2	3	4	5	6	7	8	9	10(रु)	11(रु)	12	13	14
		द.-											
	2864	पू.- प.- उ.- द.-	देवस्थान	0	3	0			0	0			कायमी 0
	2874	पू.- प.- उ.- द.-	अन्य	0	2	0			0	0			कायमी 0
	3089	पू.- प.- उ.- द.-	गड्डा	1	69	0			0	0			कायमी 0
	3315	पू.- प.- उ.- द.-	रास्ता	1	59	0			0	0			कायमी 0

जिला : (29) भोजपुर, अंचल : (8) सन्देश, मौजा : (540) नसरतपुर, खाता नंबर : 567, खाताधारी सं.: 2901080540000558

चालू खतियान को प्रारूप के तौर पर प्रकाशित किया गया है। इस प्रारूप में टंकण या अन्य अशुद्धियाँ हो सकती हैं, इसलिए वर्तमान में इसकी कानूनी मान्यता नहीं होगी और इसके आधार पर भूमि स्वामित्व संबंधी दावा स्वीकार्य नहीं होगा। इस प्रारूप के आधार पर रेयत अपनी आपत्ति (यदि हो तो) संबंधित अंचल कार्यालयों में प्रकाशन की तिथि से 30 दिनों के अंदर दायर करेंगे, जिस पर अंचलाधिकारी द्वारा नियमानुसार यथोचित कार्रवाई करते हुए अंतिम प्रकाशन किया जाएगा।

एन.आई.सी., बिहार के तकनीकी सहयोग द्वारा विकसित

